

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 224/2009

Date: 21.09.2011

To

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Subject: Petition No. 224/2009 - Approval of Tariff of Dadri Gas Power Station (829.78 MW) for the period from 01.04.2009 to 31.03.2014.

Sir,

With reference to your petition on the subject mentioned above and submissions filed vide affidavit dated 31.05.2011, I am directed to inform you that further information on following is required to be filed on affidavit, with an advance copy to the respondents/ beneficiaries, on or before 05.10.2011,

- (i) The billing break-up of import portion of Gas Turbines dated 12.11.1990 has been given in DM (German Currency) and USD (U.S. \$), submit the corresponding value in Indian Rupees at the exchange rate prevailed at that time.
- (ii) The details in respect of the domestic components value in the Gas Turbines.
- (iii) The reconciliation position of gross block of assets / Gas Turbines i.e. Exchange Rate Variation, Interest During Construction(IDC), Incidental Expenditure During Construction(IEDC), Taxes and Duties, Entry Tax, Service Tax, Transportation and other charges from the billing date to the date of Commercial operation(COD).

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours Sincerely,

Sd/-
Ritu Randeva
Assistant Chief (Legal)

